

COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)

2

SECOND REPORT

ON

Complaint(s) given by Shri Shyam Singh Yadav, MP against Dr. Rajneesh Dube, Principal Secretary to Government of Uttar Pradesh, Department of Medical Education, Lucknow for allegedly not responding to his telephonic calls and SMS on his official mobile phone.

[Presented to the Speaker, Lok Sabha on 13.04.2021]

[Laid on the Table on 03.08.2021]



सत्यमेव जयते

AUTHENTICATED

*Handwritten signature in blue ink.*

Chairperson  
Committee of Privileges

LOK SABHA SECRETARIAT  
NEW DELHI

अगस्त, 2021/ श्रावण (Saka)1943

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**COMPOSITION OF THE COMMITTEE OF PRIVILEGES  
(2020-2021)**

**Shri Sunil Kumar Singh - Chairperson**

**MEMBERS**

2. Shri T.R. Baalu
3. Shri Kalyan Banerjee
4. Shri Raju Bista
5. Shri Dilip Ghosh
6. Shri Chandra Prakash Joshi
7. Shri Naranbhai Bhikhabhai Kachhadiya
8. Shri Suresh Kodikunnil
9. Shri Meenakashi Lekhi
10. Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
11. Shri Talari Rangaiah
12. Shri Rajiv Pratap Rudy
13. Shri Achyutananda Samanta
14. Shri Janardan Singh Sigriwal
15. Shri Ganesh Singh

**Secretariat**

- |    |                      |   |                  |
|----|----------------------|---|------------------|
| 1. | Shri P.C. Tripathy   | - | Joint Secretary  |
| 2. | Shri Raju Srivastava | - | Director         |
| 3. | Shri Bala Guru G.    | - | Deputy Secretary |

## SECOND REPORT OF COMMITTEE OF PRIVILEGES (SEVENTEENTH LOK SABHA)

### I. Introduction and Procedure

I, the Chairperson, Committee of Privileges, having been authorised by the Committee to submit the report on their behalf, present this Second Report to the Hon'ble Speaker, Lok Sabha on the complaint(s) given by Shri Shyam Singh Yadav, M.P., against Dr. Rajneesh Dube, Principal Secretary to Government of Uttar Pradesh, Department of Medical Education, Lucknow, for allegedly not responding to his telephonic calls and SMS on his official mobile phone.

2. The Committee, in all, held two sittings in the matter. The minutes of these sittings form part of the Report and are appended hereto.

3. The Committee at their seventh sitting held on 8 September 2020 considered the Memorandum on the subject and also examined Shri Shyam Singh Yadav, M.P., in the first instance.

4. At their eleventh sitting held on 12 February 2021, the Committee examined Shri Rajneesh Dube, the then Principal Secretary, Department of Medical Education, Government of Uttar Pradesh and thereafter, directed the Secretariat to prepare the draft report in the matter for consideration of the Committee.

5. At their sitting held on ~~23.03~~ 23.03, 2021, the Committee considered the draft report and after some deliberations, adopted the same. The Committee, then, authorized the Chairperson to finalize the report and present the same to the Speaker, Lok Sabha and thereafter, to lay it on the Table of the House.

## II. Facts of the Case

6. Shri Shyam Singh Yadav, M.P., vide his complaints dated 13 December, 2019 and 04 February, 2020 addressed to Hon'ble Speaker, Lok Sabha had alleged that Dr. Rajneesh Dube, IAS, Principal Secretary to Government of Uttar Pradesh, Department of Medical Education, Lucknow, did not respond to his calls when he called him over his official Mobile Number 8874888832 on 9 December, 10 December and 11 December, 2019 respectively. The Member had also stated that he also sent him an SMS a month before as well as on 11.12.2019 and 12.12.2019 and that too all in working hours, for which he had the details of all the calls and SMS sent to him. After receiving no response to his calls and SMS for so many days, he was doubtful whether the number was wrong. As a matter of fact, another IAS officer working in the same office building certified his mobile number through the SMS. The Member had also alleged that the said official even failed to respond to his letters.

7. The Member had, therefore, requested that directions be given to the Chief Commissioner of the State Government to ensure that officers/employees should respond as soon as possible and take appropriate action as may be deemed fit in the matter. The Member had also suggested that those who intentionally do not talk/entertain public representatives should be assessed and there should be an entry in their Annual Appraisal Report such as 'conduct with the public representatives is not satisfactory'.

8. The Hon'ble Member, Shri Shyam Singh Yadav, vide his further complaint dated 28 February, 2020 had stated that he again wrote a letter to the official concerned of the Government of Uttar Pradesh. However, the said official has neither responded to the Member's call nor acknowledged the letters written to him. The Hon'ble Member vide further letter dated 19 May, 2020 had requested that his above complaints may be referred to Committee of Privileges for examination and report.

9. The Member's complaint was, accordingly, forwarded to the Ministry of Personnel, Public Grievances and Pensions (DoPT) on 01 January, 2020 requesting them to obtain a 'Factual Note' from the Government of Uttar Pradesh in the matter. Thereafter, eight reminders had been issued to the Ministry/DoPT requesting them to obtain the 'Factual Note' from the Government of Uttar Pradesh. The Ministry of Personnel, Public Grievances & Pensions on their part, had also sent four D.O. letters to the Chief Secretary, Government of Uttar Pradesh requesting them to send the 'Factual Note' on the issues raised by the

Member. In view of the considerable delay in furnishing of the requisite 'Factual Note' by the Government of Uttar Pradesh in the matter and also Member's persistent enquiries about the status of his complaints, the matter, was placed before Hon'ble Speaker for his kind consideration, whereupon, the Hon'ble Speaker, Lok Sabha on 8 August, 2020 under the relevant provisions contained of the Rules of Procedure and Conduct of Business referred the matter to the Committee of Privileges, for examination, investigation and report.

10. Subsequently, the Ministry of Personnel, PG & Pensions (DoPT) vide their OM dated 9 October, 2020 forwarded the Factual Comments of the State Government, wherein the then Principal Secretary, Department of Medical Education, Government of Uttar Pradesh *inter alia* refuted the charges of the Member by stating that no call or message from the Hon'ble Member of Parliament Shri Shyam Singh Yadav or his representatives was received on his official landline number. However, the officer offered his unconditional apology in the matter. The factual explanation as submitted by the officer is reproduced, as under:-

*"Please refer to D.O. letter No. G.I.24/two-5-2020 dated, 05-02-2020 and D.O. No. 560/two-5-2020-22(1)/2020, dated 17 March, 2020 of Appointment Section-5, wherein it has been stated that the Hon'ble Member of Parliament, Jaunpur, Shri Shyam Singh Yadav in his letter dated 13 December, 2019 addressed to Hon'ble Speaker, Lok Sabha has alleged that in the month of December 2019, I have not responded to his calls and SMS on my mobile number +91 - 8874 8888 32.*

*In this connection, I would like to mention that due to occupation in official work, it is possible that I might not have attended the calls from an unknown number. I am sure that had the calls been made to my office landline number, they would have been surely attended to and I could have reverted back to the Hon'ble Member of Parliament. Needless to mention that all office landline numbers are available on the official website as well as in the Government Information Directory. All incoming calls received on my office landline numbers are attended to by my Private Secretary or personal staff. I would like to add that no call or message from the Hon'ble Member of Parliament or his representative was received on my office landline number.*

*It is evident from the above that I had no intention to undermine the stature of Hon'ble Member of Parliament or offend his dignity. Nevertheless, I offer my apologies for inconvenience, if any, caused to the Hon'ble Member of Parliament in this regard."*

### III. Evidence

#### (A) Evidence of Shri Shyam Singh Yadav, Hon'ble Member of Parliament:

11. Shri Shyam Singh Yadav, M.P., in his oral evidence tendered before the Committee on 08 September, 2020 presented his case, as under:-

*"Sir, I have to say with great sadness that there are some officers of Uttar Pradesh, out of whom I am giving evidence against Shri Rajneesh Dube here. Although, there is another officer, whose name is Shri Rajshekhar, I wrote about him as well, but today only, one officer is mentioned in this procedure. When the session was going on last December, I needed some information about the Medical College, PGE and all other things in Jaunpur, so I was constantly telephoning Shri Dube ji in the month of November. I used to telephonically call him on different office days and at different time(s) not only on his mobile number (8874888832), but also on his landline number (0522-2616648) of his office, who was posted in District Office at that time, but now he has shifted to Loknaya Bhavan, Headquarters Office at Lucknow.*

*As I can remember that a person named Shri Vishambhar Dayal was his Personal Assistant, who used to pick up my phone, then I used to always write message to him that when your officer comes, let him talk to me. Whenever I used to telephone him again, he used to tell me that I have written your name, but when he has not asked me to talk, then how will I make him talk to you? I also know his problem is right. When I was tired of telephoning him in the month of November, then I stopped calling him. Then, I started telephoning in the month of December. I would have telephoned him not once, not twice, not thrice, but may be twenty times. I used to watch the missed calls for a long time, I do not know how long it will take and how long I will retain the missed calls, so I deleted them, because earlier I did not intend to bring it to notice through a Privilege Motion. I thought that I will call him again, the officer will talk to me and my work will be done.*

*Incidentally I have received the SMSes I sent to him. However, I have also deleted a lot of messages from time to time. But, still I have got some messages, which I want to read before the Committee. However, along with this, I want to say one more thing that I had made at least twenty calls to him. If the Committee wants, then the service provider could furnish the same by certifying it. You can get it as evidence. I will also request the Committee to write to the service provider to ask for the details of all my calls and missed calls, so that you will be able to see how many times, I have made calls to the said officer. As far as SMS is concerned, on 9 December, 2019, I wrote*

*that "Dube Sahab, please call me." So many times, I am trying but you are not responding - Shyam Singh Yadav, MP, Jaunpur."*

12. On being informed that the Hon'ble Member can also take a print out of the relevant SMSes and sign and certify/authenticate the same and send it to the Committee Secretariat, Shri Shyam Singh Yadav, MP deposed, as under:-

*"Sir, I will do that. I have sent dozens of SMS to him, but three of them have not been deleted, I am telling you about them. I have requested him many times in SMS that "I am seeking some information as I have to speak before the Parliament, which is very urgent, but he did not hear anything."*

*One, I have already aired my grievance that my calls/missed calls and SMS have not been considered by the said officer. Second, I would like to specifically request the Committee that this is not only my problem. This is a problem of many M.Ps."*

13. During the oral evidence before the Committee, the Hon'ble Member Shri Shyam Singh Yadav informed the Committee that though he wanted some information, his specific query was that whether a Medical College that is being constructed in Jaunpur falls within the administrative jurisdiction of the Department of the said Principal Secretary, Shri Rajneesh Dube. Shri Shyam Singh Yadav, M.P., further informed the Committee that he merely wanted to know the status report of the said College. The Hon'ble Member further stated that many patients go to PGI Hospital in Lucknow under emergency situations and if someone's condition is critical, then he wanted to get assistance from the Principal Secretary in this regard too. As far as the legislative work is concerned, the Member wanted some information from the Department of the Principal Secretary, which was also not given even after making telephonic calls and sending messages, which led to the denial of his privileges.

**(B) Evidence of Dr. Rajneesh Dube, the then Principal Secretary, Department of Medical Education, Government of Uttar Pradesh:**

14. Dr. Rajneesh Dube, the then Principal Secretary, Department of Medical Education, Government of Uttar Pradesh, in his evidence before the Committee on 12.02.2021 has stated, as follows:-

*"I have always respected the Hon'ble Parliamentarians in my career and I had absolutely no intention of causing any inconvenience to the Hon'ble Member of*

*Parliament, and I have always been at good terms with them. I have always looked upon their conversation as a means of feedback and guidance to me. In the instant case, what I got to know later was that the Hon'ble Member of Parliament in December 2019, had rang me on my mobile phone and he had sent me messages when I was Principal Secretary, Department of Medial Education, Government of U.P., at Lucknow, and I did not respond to them."*

15. The witness Dr. Rajneesh Dube further added:

*"Sir, I humbly submit that I did not read those messages and the call was unidentified. I did not realize that it was the Hon'ble Member of Parliament who was ringing me up. It was purely inadvertent. There are large number of messages that keep coming in the Medical Department because it is a Department which deals with emergency. I came to know about it only later. We also have a system of landline and the official number of landline is also available on the directory and on the website. So, no phone call was received on the landline and there was no message to my Private Secretary. I had the mobile phone with me. What the Hon'ble Member had said was that I had given the phone to my Private Secretary. The phone was with me. I retained the phone with me. But in the instant case, there was no communication as it was in the landline. So, neither my Private Secretary knew about it nor I came to know of it and had that been the case, then there is a system in my place that we always respond to telephone which we register in writing and there is a record of all telephonic calls which are done."*

16. During the oral evidence, the witness Dr. Rajneesh Dube also stated, as under:-

*"We have a system of calling back. What has been said in the complaint is that other senior officers were also contacted and even then, I did not respond. I would like to state that I did not get any telephonic call or message from any senior or junior officer or colleague regarding the fact that the Hon'ble Member of Parliament is trying to get in touch with me.*

*He stated that he had also asked for the number of DG, Health. But I would like to submit that Health Department is a separate Department. In Uttar Pradesh Government, there is a Department called Medical Education, which looks at Medical Colleges. So, Director General, Medical Education works under the Principal Secretary, Medical Education. DG, Medical Education was not contacted. As far as DG, Health is concerned, he belongs to a different Department.*

*Then, it is stated that there was a case to be admitted in Post Graduate Institute of Medical Sciences in Lucknow and as I could not be contacted, that patient expired. I*

would like to say that there is a standard system. These are big Institutes. There are three of them in Lucknow. One is Sanjay Gandhi Post-Graduate Institute, the second is King George Medical University and the third is, Ram Manohar Lohia Medical Institute. There are Directors, who are of the rank of the Chief Secretaries. They have a standard system of protocol. There are officers who take calls and messages from all the Hon'ble Members of Parliament and Members of Legislative Assemblies. So, everything is attended to at that level.

As far as admission is concerned, that is the standard system which is prevalent. Everybody knows about it that for admissions in hospitals, it is these Directors who take care of it. They have an entire Cell which takes care of such admissions. So, this kind of statement is not reasonable. That is my humble submission.

Lastly, I will do my best in future. I absolutely had no intention of causing any kind of disrespect to anybody or undermining the dignity of any respected Member of Parliament.

In COVID period also, I was the Principal Secretary and then I got promoted. We have taken care of all the Hon'ble Members of Parliament in that nine months period that went through. We have served people to our best of abilities. Last week, I have joined as the Additional Chief Secretary, Department of Urban Development. Inadvertently, something might have happened. I offer my unconditional apologies, if there is anything which I have done or have hurt somebody inadvertently. That is my humble submission."

17. When the Committee specifically asked as to how many calls were received by him and especially on 9<sup>th</sup>, 10<sup>th</sup> and 11 December how many calls were received on an average basis, the witness, Dr. Dube submitted, as follows:-

"Sir, more than 100 calls are received in a day. Meetings are held several times a day. During that time, the mobile remains on silent mode. Sometimes, a lot of unidentified calls come. It is not possible to pick them all."

18. When the Committee further observed that though it is not possible to respond to all telephonic calls, nevertheless, the SMSes can be replied to, as it remains on the mobile phone, Dr. Rajneesh Dube, during his oral evidence, further clarified:-

"Sir, I could not even know that the Hon'ble Member had tried to contact me by SMS, as I have been receiving numerous SMSes. Now-a-days, many messages have even started coming on whatsapp, so we have to keep checking on whatsapp as well."

#### IV. Findings & Conclusions

19. The main issue before the Committee is to determine whether the then Principal Secretary, Department of Medical Education, Dr. Rajneesh Dube violated protocol norms by not responding to telephonic calls, SMS, etc., of Honble Member Shri Shyam Singh Yadav.

20. The Committee, at the very outset, would like to highlight the Ministry of Personnel, PG & Pensions [Department of Personnel and Training (DoPT)] Office Memorandum No. 11013/4/2011-Estt.(A) dated 01 December, 2011 containing Guidelines/Instructions on 'Official dealings between the Administration and Members of Parliament and State Legislatures - Observance of proper procedure', which *inter-alia* amongst others, provide, as follows:-

"4. *Prompt response to letters received:-*

(1) *Each communication received from the Member of Parliament, a member of the public, recognized association or a public body will be acknowledged within 15 days, followed by a reply within the next 15 days of acknowledgement sent.*

5. (vii) *Letters from Members of Parliament and Members of State Legislatures must be promptly acknowledged and a reply sent at an appropriate level expeditiously as per the relevant provisions of the Central Secretariat Manual on Office Procedure.*

(xii) *The officers should not ignore telephonic messages left for them by the Members of Parliament/State Legislatures in their absence and should try to contact at the earliest the Member of Parliament/State Legislature concerned. These instructions also include SMS and e-mails received on official mobile telephones which also should be replied to promptly and on priority."*

21. The Committee note that the main contention of Shri Shyam Singh Yadav, M.P., in his complaint is that the then Principal Secretary, Department of Medical Education, Lucknow did not respond to his telephonic calls and SMSes regarding the status of one Medical College being constructed in Jaunpur. However, Dr. Rajneesh Dube, the then Principal Secretary, Department of Medical Education, in his deposition, had categorically denied having received any such telephonic call(s). He stated that his Medical Department kept receiving large number of messages that keep coming in because it is a Department

which deals with emergency. Dr. Dube further stated that they also have a system of landline and no phone call(s) from the Member was received on the landline and there was no message to his Private Secretary. Nevertheless, Dr. Dube expressed his regrets, for inconvenience caused to the Member. Dr. Rajneesh Dube had also sent his letter of unconditional apology, in writing, to the Committee which is appended as **Appendix - I**

22. The Committee are, therefore, of the considered view that though Shri Rajneesh Dube, the then Principal Secretary, Department of Medical Education, Government of Uttar Pradesh was busy with many official works, nevertheless, he should have been more careful and tactful while dealing with the telephonic calls and SMSes received from the Members of Parliament and should not give any room for perceived misgivings or neglect by the Members of Parliament. The Committee, however, keeping in view the unconditional apology offered by Shri Rajneesh Dube for the inconvenience caused to the member are of the opinion that no purpose would be served by proceeding further in the matter and, therefore, allow the matter to rest.

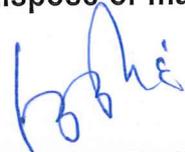
23. The Committee are nevertheless, constrained to note that in the instant case, despite several reminders issued by the Committee Secretariat, the State Government of Uttar Pradesh did not furnish the requisite Factual Note in the matter within the stipulated timeline. This not only clearly shows the utter disregard to the Parliamentary Committee but also amounts to disobedience to orders of Hon'ble Speaker which may be treated as contempt of the House. The Committee while expressing their serious displeasure, however, recommend that State Government should streamline their procedure and also evolve a mechanism which ensures timely response to the communication(s) received from the Lok Sabha Secretariat.

## **V. Recommendations**

24. The Committee, based on the facts on record and their findings and conclusions and keeping in view the unconditional apology offered by Shri Rajneesh Dube, the then Principal Secretary, Department of Medical Education, Government of Uttar Pradesh., before the Committee, felt that the matter may not be proceeded further and it may be allowed to rest.

25. The Committee however, urge upon the Ministry of Personnel, Public Grievances & Pensions [Department of Personnel and Training (DoPT)] that the

Instructions/Guidelines regarding Official dealings between Administration and Members of Parliament & State Legislatures contained in the Office Memorandum No. 11013/4/2011-Estt.(A) dated 01 December, 2011 may be reiterated to all the public servants and that they may be advised to strictly follow the contents of the above mentioned Office Memorandum, both in letter and spirit, and show utmost respect to the elected people's representatives. The Committee also recommend that instructions may be issued to all the State Governments so as to ensure strict adherence to the time limits specified for submission of Factual Notes to the Lok Sabha Secretariat so as to enable the Committee to consider and dispose of matters under its consideration, without any delay.



(SUNIL KUMAR SINGH)  
Chairperson,  
Committee of Privileges

New Delhi  
....., 2021

# MINUTES

## MINUTES OF THE SEVENTH SITTING OF THE COMMITTEE OF PRIVILEGES (SEVENTEENTH LOK SABHA)

The Committee met on Tuesday, 8 September, 2020 from 1130 hrs. to 1450 hrs. in Committee Room 'D', Parliament House Annexe, New Delhi.

### PRESENT

Shri Sunil Kumar Singh – Hon'ble Chairperson

### MEMBERS

2. Shri Kalyan Banerjee
3. Shri Raju Bista
4. Shri Chandra Prakash Joshi
5. Smt. Meenakashi Lekhi
6. Shri Omprakash Bhupalsinh alias Pawan Rajenimbalkar
7. Shri Janardan Singh Sigriwal

### SECRETARIAT

|                      |   |                     |
|----------------------|---|---------------------|
| Shri Raju Srivastava | – | Director            |
| Shi S.R. Mishra      | – | Additional Director |
| Shri Bala Guru G.    | – | Deputy Secretary    |

At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. The Hon'ble Chairperson, thereafter, drew the attention of the Members that due to precautionary measures being taken up by the Secretariat for ensuring adequate social distancing, etc., for containing the spread of COVID 19, the facility of Verbatim Reporting Service has been temporarily discontinued and instead, the proceedings of the Committee are being recorded for eventually producing the verbatim proceedings. However, since the recording facility has not been perfected and some technical snags have been, intermittently, occurring, the Hon'ble Chairperson instructed the officials of Committee Secretariat to write down the details of proceedings which could be helpful for drafting of minutes, future reference purposes, etc.

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6. After internal deliberations, the Committee decided to call Shri Shyam Singh Yadav, Member of Parliament for oral evidence on his complaints dated 13.12.2019, 04.02.2020, 28.02.2020, and 19.05.2020 given by him against Dr. Rajneesh Dube, Principal Secretary to Government of Uttar Pradesh, Medical Education Department, Lucknow, for not responding to his telephonic calls and SMS on his official mobile phone.

*[Shri Shyam Singh Yadav, MP was ushered in and examined on oath. The Member then, withdrew].*

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**The Committee, then, adjourned.**

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**MINUTES OF THE ELEVENTH SITTING OF THE COMMITTEE OF PRIVILEGES  
(SEVENTEENTH LOK SABHA)**

The Committee met on Friday, 12 February, 2021 from 1130 hrs. to 1418 hrs. in Committee Room No. 3, Block 'A', Parliament House Annexe Extension, New Delhi.

**PRESENT**

Shri Sunil Kumar Singh – Hon'ble Chairperson

**MEMBERS**

2. Shri T R Baalu
3. Shri Chandra Prakash Joshi
4. Shri Suresh Kodikunnil
5. Smt. Meenakashi Lekhi
6. Shri Omprakash Bhupalsinh Rajenimbalkar *alias* Pawan
7. Shri Achyutananda Samanta
8. Shri Janardan Singh Sigriwal
9. Shri Ganesh Singh

**SECRETARIAT**

Shi Raju Srivastava - Director

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee.

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4. The Committee, after some deliberations, took up the third item of the agenda, *i.e.*, complaint(s) given by Shri Shyam Singh Yadav, MP against Dr Rajneesh Dube, the then Principal Secretary to Government of Uttar Pradesh Medical Education Department, Lucknow, for allegedly not responding to his telephonic calls and SMS on his official mobile phone.

*Thereafter, the witness, Dr Rajneesh Dube, the then Principal Secretary to Government of Uttar Pradesh Medical Education Department, Lucknow, was called in and examined on oath.*

*After some deliberation and in view of unconditional apology tendered by the witness during his deposition, the witness was asked to submit his unconditional apology in writing. [The witness, then, withdrew]*

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**The Committee, then, adjourned.**

## MINUTES OF THE TWELFTH SITTING OF THE COMMITTEE OF PRIVILEGES (SEVENTEENTH LOK SABHA)

The Committee met on Tuesday, 23 March, 2021 from 1500 hrs. to 1639 hrs. in Committee Room No. 3, Block 'A', Parliament House Annexe Extension, New Delhi.

### PRESENT

Shri Sunil Kumar Singh – Hon'ble Chairperson

### MEMBERS

2. Shri Chandra Prakash Joshi
3. Shri Omprakash Bhupalsinh *alias* Pawan Rajenimbalkar
4. Shri Rajiv Pratap Rudy
5. Shri Achyutananda Samanta
6. Shri Janardan Singh Sigriwal
7. Shri Ganesh Singh

### SECRETARIAT

Shi Raju Srivastava - Director  
Shri Bala Guru G. - Deputy Secretary

2. At the outset, the Hon'ble Chairperson welcomed the Members to the sitting of the Committee. The Committee, thereafter, took up for consideration, the draft Report on complaints given by Shri Shyam Singh Yadav, MP against Dr Rajneesh Dube, and the then Principal Secretary to Government of Uttar Pradesh Medical Education Department, Lucknow, for allegedly not responding to his telephonic calls and SMS on his official mobile phone. After some deliberation, the Committee adopted the Draft Report on this subject matter.

3. \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*  
  
\*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*  
  
\*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*      \*\*\*\*\*

4. \*\*\*\*\* \*\*\*\*\* \*\*\*\*\* \*\*\*\*\* \*\*\*\*\* \*\*\*\*\*

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5. \*\*\*\*\* \*\*\*\*\* \*\*\*\*\* \*\*\*\*\* \*\*\*\*\* \*\*\*\*\*

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6. A copy of the verbatim of the proceedings of the sitting of the Committee has been kept.

**The Committee, then, adjourned.**

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No. 2270 /ACSUD/2021

From,

Dr. Rajneesh Dube,  
Additional Chief Secretary,  
Department of Urban Development,  
Govt. of Uttar Pradesh.

To,

Chairman,  
Privileges and Ethics Committee,  
Lok Sabha Secretariat,  
New Delhi.

Department of Urban Development

Lucknow: Dated: 19 February, 2021

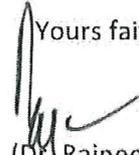
Sir,

Please refer to D.O. letter No. G.I.24/two-5-2020 dated, 05-02-2020 and D.O. No. 560/two-5-2020-22(1)/2020, dated 17th March, 2020 of Appointment Section-5, wherein it has been stated that the Hon'ble Member of Parliament, Jaunpur, Shri Shyam Singh Yadav in his letter dated 13th December, 2019 addressed to Hon'ble Speaker, Lok Sabha has alleged that in the month of December 2019, I have not responded to his calls and SMS on my mobile number +91- 8874 8888 32.

In this connection, I would like to mention that due to occupation in official work it is possible that I might not have attended the calls from an unknown number. I am sure that had the calls been made to my office landline number, they would have been surely attended to and I could have reverted back to Hon'ble Member of Parliament. Needless to mention that all office landline numbers are available on the official website as well as in the Government Information Directory. All incoming calls received on my office landline numbers are attended by my Private Secretary or personal staff. I would like to add that no call or message from the Hon'ble Member of Parliament or his representative was received on my office landline number.

It is evident from the above that I had no intention to undermine the stature of Hon'ble Member of Parliament or offend his dignity. Nevertheless, I offer my apologies for inconvenience, if any, caused to the Hon'ble Member of Parliament in this regard.

Yours faithfully,



(Dr. Rajneesh Dube)

Additional Chief Secretary

(डा० रजनीश दुबे)  
अपर मुख्य सचिव  
नगर विकास, नगरीय रोजगार  
एवं गरीबी उन्मूलन विभाग, ACS-Letter.Docx  
उ०प्र० शासन।